

SHRIMATI RAM DULARI SINHA :
Sir, the raids conducted during the last one-and-a-half years were on 48 occasions and 96 trucks found indulging in illegal quarrying/removal of minerals were intercepted. A sum of Rs. 1,85,600 was recovered from the truck owners as composition fee. In addition, a sum of Rs. 13,09,142 was imposed as price of minerals and royalty.

Sir, the raids were conducted by the Lt. Governor himself on 22nd and 23rd February 1987

SHRI SRIBALLAV PANIGRAHI :
Sir, my question was this. In fact, I wanted to know when did this illegal mining come to the notice of the Government for the first time. It is very important. The raids were conducted only one month before. But it is a serious matter because under the nose of the Government in Delhi itself illegal mining is continuing. That is why I want to know from the hon. Minister when was the first occasion or when did they know it for the first time and what action they took against illegal mining in Delhi, what action has been taken against the people who are engaged in such illegal mining, how many people were engaged in such illegal mining and whether licence has been given to some of the people for proper mining etc.

SHRIMATI RAM DULARI SINHA :
Sir these mines are minor mines and prior to 1975, Delhi mines were used to be mined by private owners through contractors and they were mining them. After 1975, when the illegal mining was detected, on the advice of the Union Labour Ministry, the work was entrusted to the Delhi State Industrial Development Corporation. But it was seen that they also did not cope with the situation and they were also mining through the contractors. So, in 1983, there were some accidents. And then again, the Union Labour Ministry came to our rescue. They set up one enquiry committee headed by Mr. Deshpande and some recommendations were made. Afterwards, the lease was taken from the Delhi State

Industrial Development Corporation and given to Delhi Mineral Development Corporation. From June, 1985 onwards, no accident has occurred so far and now there is no contract labour there. It is departmentally mined through the Delhi State Mineral Development Corporation.

SHRI SRIBALLAV PANIGRAHI :
There is a material difference in what she said...

Mr. SPEAKER : Shri Ananta Prasad Sethi.

SHRI ANANTA PRASAD SETHI :
As this question relates to illegal mining, I would like to know whether the Government has any information regarding illegal mines in Balua mines in the district of Keonjhar in Orissa where chrome metal deposits are available. As you know, chrome is a very rare metal not only in India but also in the world. There is a lot of illegal mining going on and labourers are being harassed like anything and they are killed inside the mines. I would like to know whether the Government have any information regarding this and whether the Government will inquire about the illegal mines there. If there is any information with the Government, whether they have taken any action to stop this illegal mining.

SHRIMATI RAM DULARI SINHA :
Sir, this question does not arise as the main Question only relates to Delhi Phatti mines. But as regards curbing of illegal mining we have taken many steps. Only last year, we have amended the Mines and Mineral Development (Regulations) Act and according to that it is suggested that a stringent punishment will be given to those who are doing illegal mining.

Issue of guidelines for Town and Country Planning

*350 **SHRI SHANTARAM NAIK :**
Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of States and Union

Territories which have enacted Town and Country Planning Acts;

(b) whether a comparative study of these legislations has been made by Union Government ;

(c) the States and Union Territories which have prepared land use plans, comprehensive development plans and outlines development plans; and

(d) whether Government have made a study of these plans so as to issue guidelines to States and UTs in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :
(a) to (d) A statement is given below.

Statement

(a) All States except Arunachal Pradesh and Mizoram have enacted Town & Country Planning Acts. In the case of Union Territories, all Union Territories except Lakshwadeep and Andaman & Nicobar Islands have Town and Country Planning Acts on their statute books.

(b) The Town Planning Acts of the various States and Union Territories are constantly being reviewed by the Town and Country Planning Organisation. The model Regional and Town Planning and Development Law formulated by the Town and Country Planning Organisation was forwarded to the Governments of States and Union Territories for adoption with suitable changes to meet their respective requirements.

(c) A number of States and Union Territories have prepared land use plan, comprehensive development plans and outline development plans as per the provisions of their respective Acts.

(d) Yes, Sir. These plans are studied as and when they are referred to the Government and comments are offered

thereon. The Model Regional and Town Planning and Development Law prepared by the Government which is in the nature of guidelines has been commended to the States Governments and Union Territories for enacting comprehensive town planning legislation as also preparation of land use plans, comprehensive development plans and outline development plans.

SHRI SHANTARAM NAIK : Sir, under the Town and Country Planning Act, there are various zones such as agricultural zone, industrial zone, residential zone etc. Now, as cities are growing, we find that agricultural zones are lying very close to cities, as a result of which we cannot build houses very close to the cities in spite of the fact that there is a need to that effect. I would like to know whether the Government have issued any guidelines to the State Governments and Union Territory Administrations with respect to chalking out or showing in the various plans agricultural zones, industrial zones, residential zones etc., and if so, what are those guidelines ?

[Translation]

SHRI DALBIR SINGH : Mr. Speaker, Sir, in regard to the question asked by the hon. Member, I want to submit that for the first time during the 3rd Five Year Plan, Rs 55 crores were allocated and about 575 town and country plans were prepared in all the States. As stated by the Member, the Government passed the Town and Country Planning Act to determine residential and green zones and other matters connected therewith. The Model Regional and Town Planning and Development Law has been prepared by the Government and is in the nature of a guideline for the State Governments and instructions are issued as and when required. Besides, the Ministers of the concerned departments hold conferences every year in which the requirements of the States and the Union Territories are reviewed from time to time and guidelines are constantly issued to meet their requirements.

[English]

SHRI SHANTARAM NAIK : As far as Part 'C' of my question is concerned, simply the names of the States and the Union Territories which have prepared the land use plans are to be given. On the contrary what has been stated here is the number of the States and the Union Territories which have made comprehensive development plans. No names have been given of the States.

My next question is, as the Prime Minister rightly laid stress on housing problem in the present plan, whether in the light of that stress are you going to issue any further special guidelines for States and Union Territories with respect to maintaining of various zones.

[Translation]

SHRI DALBIR SINGH : Mr Speaker, Sir, constant attention has been paid in this regard. Accordingly, the Charles Korea Commission has been constituted by the hon. Prime Minister and its interim report has also been submitted. And as has been stated in the Current Budget, an Urban Housing Bank will be set up which will be our bank, and we are keen to pay attention to it in a big way, specially in view of the year 1987 which is the International Year of Shelter. So far as the Planning Commission is concerned, the State Governments have been given directions from time to time and we want that every town and city whether large or small should be well-planned and people should be provided with all facilities and the necessary infrastructure should be developed. We are paying attention in this regard.

[English]

SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Just now the hon. Minister of Urban development mentioned that a model plan for Town and Country Planning is prepared. I would like to know how many States have followed the model prepared by the Urban Development Autho-

rities in respect of implementing the Town and Country planning Act in various States and Union Territories, In the event of the States having not followed the model plan, I would like to know from the hon. Minister if he plans to see that uniform system of Town and Country Planning Act will be implemented.

[Translation]

SHRI DALBIR SINGH : We have sent the guidelines envisaged in the law to every State. The State Governments are keen to have planned towns, whether the towns are large or small.

So far as the Central Sector is concerned, we have the I.D.M.T. Scheme under which we have covered those towns which have a population of one lakh or less. Many State Governments have followed it. The list thereof is available with us. If the hon Member wants, we can give it to him. Some of the States have adopted it and some have formulated their own proposals. Every State is prepared to follow our guidelines and we also review it from time to time. I have already mentioned that the Ministers of the State Governments and representatives of the Union Territories approach us and discuss the matter with our Ministry in order to bring about suitable changes in the law according to their priorities and requirements.

[English]

DR. DATTA SAMANT : These guidelines regarding town planning are not followed by the States and by the Corporations. There is lot of influx of the poor people into the cities and corporations. I have seen in Bombay in the last two years since the Shiv Sena Corporation has come, more than 700 tracts which are reserved for poor people or public housing or for gardens are just trapped by the Corporation and given to the vested interests. Even some of the State Government people are also behaving like that. My workers and poor people are not getting the houses and, therefore, I

am asking the Government a categorical question as to whether instead of these guidelines in cities like Bombay and all other big cities in the country, the reservations of the poor housing for the workers etc. will be strictly made and whether the Central Government is going to enact such legislation that such places or reservations of the land should be strictly done by the State Government and it should be given to the low income-group people. Otherwise, what is happening in all the cities especially in Bombay is that all land is sold to private builders for big hotels and to the vested interests. All my workers and poor people are driven out from the cities. If the Government is having such law for the poor people, then they should reserve this land strictly and let the Central Government enact this Act.

(Translation)

SHRI DALBIR SINGH: Mr. Speaker, Sir, I do not agree with what the hon. Member has said because the State Governments are following the guidelines provided by us. So far as the poor are concerned, we are constantly paying attention to them. As it is our Hon. Prime Minister has allocated Rs 100 crores for Bombay. Accordingly, we are paying full attention to the development of the slum areas of Bombay. I will never be prepared to agree that the State Governments are not paying attention to the Scheduled Castes, Scheduled Tribes and other economically backward sections. In this connection, we are constantly pay-

ing attention to the proposals which have been sent to us by the Government of Maharashtra.

(English)

Bonded Labour

+
*351 SHRI M. RAGHUMA
REDDY :

SHRI MANIK REDDY :

Will the Minister of LABOUR be pleased to state :

(a) whether annual targets have been fixed for all the State Governments for rehabilitation of bonded labour in their respective States;

(b) if so, the details of programme monitored every month;

(c) the funds allocated by the States annually for the purpose; and

(d) the assistance given by Union Government to the States annually, if any ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) to (d) A statement is given below.